

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE

8

THE HONOURABLE MR.JUSTICE P. KRISHNA KUMAR

WEDNESDAY, THE 13TH DAY OF NOVEMBER 2024 / 22ND KARTHIKA, 1946

OP(KAT) NO. 15 OF 2024

AGAINST THE ORDER DATED 01.12.2023 IN OA (EKM) NO.1095 OF 2022 OF KERALA ADMINISTRATIVE TRIBUNAL AT THIRUVANANTHAPURAM (ADDITIONAL BENCH, ERNAKULAM)

PETITIONERS/PETITIONERS/RESPONDENTS 5 TO 11 IN O.A.

(EKM) NO. 1095/2022:

- ANUP V.H, AGED 39 YEARS
 S/O. HARIDHASAN UNNI,
 BEAT FOREST OFFICER, RANGE FOREST OFFICE
 ATHIRAPPILLY, MUNNOORPILLY, EZHATTUMUGHAM P.O.,
 ERNAKULAM 683577, PRESENTLY WORKING AS SECTION
 FOREST OFFICER, MUPLIYAM FOREST STATION,
 MATHATTORKUNNU P.O., VELLIKULANGARA RANGE,
 THRISSUR-680699, RESIDING AT CHENGALEDATHU MADOM,
 PIRAVOM P.O., ERNAKULAM, PIN 686664
- 2 SIYAD K.K.

 AGED 42 YEARS

 S/O. KAREEM K.H., BEAT FOREST OFFICER, RANGE FOREST

 OFFICER, EDAMALAYAR, VADATTUPARA P.O., ERNAKULAM

 DIST.- 686681, PRESENTLY WORKING AS SECTION FOREST

 OFFICER, EVERGREEN FOREST STATION, KALADY RANGE,

 ERNAKULAM-683587, RESIDING AT KOTTAMOOLA [H], N.A.D.

 P.O., NOCHIMA, ALUVA, ERNAKULAM, PIN 683563
- BIBIN CHANDRAN,
 AGED 38 YEARS
 S/O. E.S.CHANDRAN, BEAT FOREST OFFICER, RANGE FOREST
 OFFICE, KALADY, NEELEESWARAM P.O., ERNAKULAM
 DIST. -683 574, PRESENTLY WORKING AS SECTION FOREST
 OFFICER, KONNAKUZHI FOREST STATION, CHALAKUDY
 DIVISION, THRISSUR -680721, RESIDING AT



EMMATTIPARAMBIL HOUSE, ASAN LANE, ALUVA, ERNAKULAM DIST, PIN - 683101

AGED 43 YEARS

S/O. P.M. SUKUMARAN NAIR, BEAT FOREST OFFICER, RANGE
FOREST OFFICE EDAMALAYAR, VADATTUPARA P.O., ERNAKULAM
DIST. - 686 681, PRESENTLY WORKING AS SECTION FOREST
OFFICER, POOYAMKUTTY FOREST STATION, KOOVAPARA P.O.,

ERNAKULAM-686681, RESIDING AT PISHARATH HOUSE, N.A.D. P.O., ALUVA, ERNAKULAM, PIN - 683563

5 ANOOP M.N., AGED 42 YEARS

S/O. NARAYANAN M.A., BEAT FOREST OFFICER, RANGE FOREST OFFICE, THUNDATHIL, BHOOTHATHANKETTU P.O., ERNAKULAM DIST. - 686691, PRESENTLY WORKING AS SECTION FOREST OFFICER, KARIMPANI FOREST STATION, THUNDATHIL FOREST RANGE, BHOOTHATHANKETTU, ERNAKULAM-686541, RESIDING AT MANCHADIKKAL [H], CHERAI P.O., ERNAKULAM, PIN - 683514

PRASANTH P.V.,

AGED 52 YEARS

S/O. VELANDY P.R., BEAT FOREST OFFICER, RANGE FOREST

OFFICE, KALADY, NEELEESWARAM P.O., ERNAKULAM DIST.
683 574, PRESENTLY WORKING AS SECTION FOREST OFFICER,

KONNAKUZHI FOREST STATION, CHALAKUDY DIVISION,

PARIYARAM RANGE, THRISSUR - 683594, RESIDING AT

PADINJARETHURUTHETH VEEDU, ELENTHIKKARA P.O.,

ERNAKULAM DIST, PIN - 683594

7 SHYJU N.D., AGED 51 YEARS

S/O. DARMAN N.S., BEAT FOREST OFFICER, OFFICE OF THE ASSISTANT CONSERVATOR OF FORESTS, NATURE STUDY CENTER KALADY & WILDLIFE WARDEN, MANGALAVANAM, MALAYATTOOR P.O., ERNAKULAM DIST -683 587, PRESENTLY WORKING AS SECTION FOREST OFFICER, OFFICE OF THE ASSISTANT CONSERVATOR OF FOREST & LAISON OFFICER, ADVOCATE GENERAL OFFICE, ERNAKULAM DIST. - 683516, RESIDING AT NEELIMATHARA HOUSE, MALYANKARA P.O., ERNAKULAM, PIN - 682031

BY ADV K.SANDESH RAJA



RESPONDENTS/RESPONDENTS/APPLICANT/RESPONDENTS 1 TO 4 IN O.A. (EKM) NO.1095/2022:

- PRAMOD A.D.,
 AGED 43 YEARS
 S/O. A.R. DAYASINGH, BEAT FOREST OFFICER, CHIMMINY
 FOREST STATION, CHIMMINY WILD LIFE SANCTUARY,
 THRISSUR, CHIMMINY DAM P.O., THRISSUR 680 304,
 RESIDING AT AINIKUNNATH HOUSE, CHAZHUR P.O.,
 THRISSUR, PIN 680571
- 2 STATE OF KERALA,
 REPRESENTED BY THE SECRETARY TO GOVERNMENT, FOREST &
 WILDLIFE DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM,
 PIN 695001
- THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS, FOREST HEAD QUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM, PIN - 695014
- 4 THE ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS [ADM],
 FOREST HEAD QUARTERS, VAZHUTHACAUD,
 THIRUVANANTHAPURAM, PIN 695014
- 5 THE CHIEF CONSERVATOR OF FORESTS, CENTRAL CIRCLE, PRIYADARSINI NAGAR, PARAVATTANI, THRISSUR, PIN - 680005

BY ADVS.
S.PRASANTH (AYYAPPANKAVU)
VARSHA BHASKAR
ANUPAMA SIBI
MALAVIKA K.
SR.GOVT. PLEADER SRI.A.J.VARGHESE

THIS OP KERALA ADMINISTRATIVE TRIBUNAL HAVING COME UP FOR ADMISSION ON 30/10/2024, ALONG WITH OP(KAT).314/2024, THE COURT ON 13/11/2024 DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE

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THE HONOURABLE MR.JUSTICE P. KRISHNA KUMAR

WEDNESDAY, THE 13TH DAY OF NOVEMBER 2024 / 22ND KARTHIKA, 1946

OP(KAT) NO. 314 OF 2024

AGAINST THE ORDER DATED 01.12.2023 IN OA (EKM) NO.1095 OF 2022 OF KERALA ADMINISTRATIVE TRIBUNAL AT THIRUVANANTHAPURAM (ADDITIONAL BENCH, ERNAKULAM)

PETITIONERS/RESPONDENTS 1 TO 4 IN O.A:

- 1 STATE OF KERALA, REPRESENTED BY
 ITS SECRETARY TO GOVERNMENT, FOREST & WILD LIFE
 DEPARTMENT, GOVERNMENT SECRETARIAT,
 THIRUVANANTHAPURAM, PIN 695001
- THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS, FOREST HEAD QUARTERS, VAZHUTHACAUD, THIRUVANANTHAPURAM, PIN - 695014
- 3 THE ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF
 FORESTS (ADM),
 FOREST HEAD QUARTERS, VAZHUTHACAUD,
 THIRUVANANTHAPURAM, PIN 695014
- 4 THE CHIEF CONSERVATOR OF FORESTS,
 CENTRAL CIRCLE PRIYADARSINI NAGAR, PARAVATTANI,
 THRISSUR, PIN 680005

BY ADV PUBLIC PROSECUTOR

RESPONDENTS/APPLICANT & RESPONDENTS 5 TO 11 IN O.A.:

1 PRAMOD A D, S/O. A R DAYASINGH, AGED 43 YEARS, BEAT FOREST



OFFICER, CHIMMINY FOREST STATION, CHIMMINY WILD LIFE SANCTUARY, THRISSUR - 680 304 RESIDING AT AINIKUNNATH HOUSE CHAZHUR P.O, THRISSUR, PIN - 680571

- 2 ANUP V H,
 BEAT FOREST OFFICER, RANGE FOREST OFFICE
 ATHIRAPPALLY, EZHATTUMUGHAM P.O, ERNAKULAM,
 PIN 683577
- 3 SIYAD K K,
 BEAT FOREST OFFICER, RANGE FOREST OFFICE, EDAMALAYAR,
 VADATTUPARA P.O, ERNAKULAM, PIN 686681
- 4 BIBIN CHANDRAN,
 BEAT FOREST OFFICER, RANGE FOREST OFFICE KALADY,
 NEELESWARAM P.O, ERNAKULAM, PIN 683574
- 5 SREENATH P S, BEAT FOREST OFFICER, RANGE FOREST OFFICE EDAMALAYAR, VADATTUPARA P.O, ERNAKULAM, PIN - 686681
- ANOOP M N,
 BEAT FOREST OFFICER, RANGE FOREST OFFICE THUNDATHIL,
 BHOOTHATHANKETTU P.O, ERNAKULAM, PIN 686691
- 7 PRASANTH P V, BEAT FOREST OFFICER, RANGE FOREST OFFICE KALADY, NEELESWARAM P.O, ERNAKULAM, PIN - 683574
- 8 SHYJU N D,
 BEAT FOREST OFFICER, OFFICE OF THE ASSISTANT
 CONSERVATOR OF FORESTS, NATURE STUDY CENTER, KALADY &
 WILD LIFE WARDEN, MANGALAVANAM, MALAYATTOOR P.O,
 ERNAKULAM, PIN 683587

THIS OP KERALA ADMINISTRATIVE TRIBUNAL HAVING COME UP FOR ADMISSION ON 13.11.2024, ALONG WITH OP(KAT).15/2024, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



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JUDGMENT

P.Krishna Kumar, J.

The short question to be decided in this case is, for the purpose of promotion, whether the Beat Forest Officers (formerly called Forest Guards) advised for appointment under the Special Rules for Kerala Forest Subordinate Service, 1962, have to be governed by the said Rules or the subsequently amended Rule, which prescribes additional qualifications. The answer to this question depends on the interpretation of the saving clause in the Kerala Forest Subordinate Service (Amendment) Special Rules, 2014, which reads as follows:

"Savings: - Nothing contained in these rules will adversely affect those who are already in service in accordance with the rules and orders then in force."

2. The subordinate service of the Forest



Department was originally governed by the Special Rules for the Kerala Forest Subordinate Service, 1962 (hereinafter called "1962 Rules"). With effect from 30.08.2010, the said Rule was replaced by the Kerala Forest Subordinate Service Special Rules, 2010 ("2010 Rules", for short). Later, as per the Kerala Forest Subordinate Service (Amendment) Special Rules, (for short, "2014 Amendment Rules"), the nomenclature of certain posts (the post of Forest Guard is renamed "Beat Forest Officer" and the "Forester", as "Section Forest Officer"), the qualification for the entry-level and promotion posts and method of appointment of a few posts in the said service, etc. have been further modified. Notably, it is provided in the 2014 Amendment Rules that, for getting promotion to the post of the Section Forest Officer, the Beat Forest Officer should pass the following departmental tests; (1) Forest Test for Clerical and Protective Manual of Office Procedure. Staff (2) Ιt is provided that this amendment shall be deemed to have



2024:KER:84012 come into effect from 30.08.2010 [See Rule 2(4)(ii)].

Inter alia, the 2014 Amendment Rues further introduced the above said saving clause as well.

3. The petitioners in OP (KAT) 14/2024 were appointed on 10.08.2010 and were directed to appear for training on 02.09.2010 in the Forest School, Arippa. The 1st respondent joined the service on 30.09.2010. The 1st respondent is serial No.186 in the seniority list, whereas the petitioners are ranked in between serial Nos. 158 and 173. The contention of the 1st respondent is that the said petitioners did not acquire the test qualification for promotion and hence the order dated 05/08/2022 by which they were given promotion is liable to be set aside. The State as well as the petitioners argue that, by virtue of the saving clause, those who were appointed prior to the 2014 Amendment Rules will be governed by the 1962 Rules or the 2010 Rules, and hence the subsequently introduced requiring additional qualifications for promotion will not curtail their rights.



4. During the time of hearing, Adv.Sri.Sandesh Raja, the learned counsel appearing for the petitioners in O.P. (KAT) No.15/2024 argued that petitioners could have joined in the service much before the date of commencement of 2010 Rules, but they were prevented by the Malayattoor Divisional Forest Officer and instead, they were asked to report for training on 2.9.2010 before the Principal, Kerala Forest School, Arippa, whereas the training was not prescribed in the then existing Rules. This contention is refuted by Adv. Prasanth S., learned counsel for the 1st respondent, by resorting to Rule 2(1) of KS & SSR, where it is stated that a person is said to be "appointed to a service" when in accordance with the rules applicable at the time, he discharges for the first time the duties of a post borne on the cadre of such service or commences the probation, instruction or training prescribed for members thereof, and thus the petitioners could be considered as appointed to service only on 2.9.2010.

the service.



- 2024:KEF It is beyond any dispute that there vested right to promotion. The right is only to be considered for promotion in accordance with the Rules prevailing on the date on which consideration for promotion takes place. [See Union of India and Others Others (2019 Krishna Kumar and KHC Subramonian Namboodiri v. State of Kerala (1980 KHC 226) and Rajappan v. Vasudevan Nair (2022 (2) KLT 273)]. Therefore, when the Special Rules are modified subsequent to the appointment of the employees regards their qualification for promotion, the rule in force on the date of consideration for promotion the crucial one and not the one which was in force on the date when the employees were advised for
- 6. Nevertheless, it is open to the Government to exclude a category or group of officers from the necessity of acquiring the prescribed qualifications for the purpose of promotion, in the public interest.

appointment or on the date of actual appointment to



The exact question to be decided now is whether the saving clause referred to above serves that purpose.

- 7. As stated at first, the 2014 Amendment Rules brought several changes to the 2010 Rules, including the clauses prescribing additional qualifications for several posts, a new method of appointment, conditions relating to promotion, etc. In the absence of the said saving clause, a question would have arisen naturally as to whether the existing employees who did not possess the additionally prescribed qualifications, were entitled to continue in the service. The saving clause clearly protects the vested rights of the employees in continuing their existing positions, but it is conspicuously silent as to their eligibility for further promotions in the future.
- 8. It is also to be noted that some of the amended provisions expressly protect the interest of those who have entered the service before 30.08.2010, for the purpose of promotion or by transfer appointment to the category of Section/Beat Forest



Officer, as regards their basic academic qualification [See Rule 2(4)(iv)]. The clause by which the test qualification is made mandatory does not give any relaxation to the existing employees. What appears from the saving clause is that the protection granted thereby is for holding the respective posts despite having the qualifications prescribed for the respective posts as per the amended provisions.

9. However, the learned Government Pleader persuasively argued that the 1st respondent also got relaxation from the rigour of the provisions of the 2010 Rules through Ext.P7 Government Order dated 27/11/2013, and thus now he cannot be heard to contend otherwise. In fact, the said order gives a broad understanding of the circumstances under which the saving clause was introduced by the Government. The states that, as per the 2010 Rules, declaration of probation, the Beat Forest Officers have to clear the department test and the one-year quard training which was not mandated in the 1962 Rules. The



Government Order further reads that even those were appointed as per the 1962 Rules are also required to acquire the qualifications prescribed by the 2010 Rules. However, the Chief Forest Conservator made a request to the Government that the department was unable to give mandatory training to all the Beat Forest Officers who entered into the service accordance with the 1962 Rules and hence the probation of those officers might be made without insisting on the new requirement. Accordingly, the Government decided to relax the said requirements for successful completion of probation of those who joined in service as per the 1962 Rules. Pertinently, it is further noted in Ext.P7 that the Government had initiated steps for inserting a saving clause for protecting those who were appointed under the 1962 Rules.

10. It is thus evident that in the absence of the saving clause, even those who had been appointed under the old Rules would have been required to



acquire additional qualifications to continue in their respective posts, and the saving clause was brought to the Rules to avoid such contingencies. However, there is no indication anywhere in the saving clause or the amended Rules that the protection given by the saving clause would extend beyond that limit and will enable the appointees under the 1962 Rules or the 2010 Rules to acquire promotions without obtaining the newly prescribed additional qualifications. The saving clause, thus, cannot be extended to support the contentions raised by the petitioners herein.

Amendment Rules is identical to the saving clause in part II Rule 35 of the Kerala State and Subordinate Service Rules, 1958 (for short, 'KS&SSR'). In Subramonian Namboodiri vs State of Kerala (1980 KLT 839), this court has considered the scope and extent of the said saving clause and held that, it only protects the existing position of the person concerned and not that he would be entitled to promotions to



higher posts in the future, on the basis of the past rules and orders. All that was sought to be protected through the saving clause in Rule 35 is the vested right of a person in the position that existed on the crucial date and not his/her expectation for further promotions in the future.

12. Rule 13A of the KS&SSR provides that where a pass in a departmental test is newly prescribed by the Special Rules of a service for any category of a service, a member who has not passed the test, but is otherwise qualified and suitable for appointment to such category, may, within two years of the introduction of the test, be appointed thereto temporarily, and if he/she does not clear the test in 3 years, shall be reverted. When the scheme of the KS&SSR is as described above, if the Special Rule intends to override the said scheme, it would have been specifically provided so. Therefore, it can be concluded that the saving clause in the Kerala Forest Subordinate Service (Amendment) Special Rules, 2014,



does not confer any right on the appointees under the earlier Rules to get promoted without obtaining the newly provided qualifications.

13. In the light of the above discussion, we find no illegality or error of law or facts in the order impugned. In fact, the reasons provided by the Tribunal are well founded.

Accordingly, the original petitions are dismissed.

Sd/-

A.MUHAMED MUSTAQUE JUDGE

Sd/-

P. KRISHNA KUMAR JUDGE



APPENDIX OF OP(KAT) 314/2024

PETITIONER'S ANNEXURES

TRUE COPY OF GO(P) NO.60/2010/F&WLD DATED Annexure A1 30.08.2010 ISSUED BY THE 1 ST RESPONDENT TRUE COPY OF GO(P) NO.84/2014/F&WLD DATED Annexure A2 20.09.2014 TRUE COPY OF THE EXTRACT OF ORDER NO.E1-Annexure A3 625/2016 DATED 07.12.2020 ISSUED BY THE 4 TH RESPONDENT ALONG WITH THE EX- TRACT OF THE SENIORITY LIST OF BEAT FOREST OFFICERS AS ON 01.10.2016. TRUE COPY OF ORDER NO.E1-3622/2021 DATED Annexure A4 05.10.2021 ISSUED BY THE 4 TH RESPONDENT. Annexure A5 TRUE COPY OF E1-4397/13 DATED 07.03.2019 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE. Annexure A6 TRUE COPY OF E1-129/2021 DATED 11.08.2021 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE. TRUE COPY OF E1-129/21 DATED 15.07.2022 Annexure A7 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE Annexure A8 TRUE COPY OF THE REPRESENTATION DATED 21.07.2022 SENT BY THE APPLICANT TO THE 4TH RESPONDENT ALONG WITH THE POSTAL RECEIPT. Annexure A9 TRUE COPY OF THE LETTER NO.CWS-18/2022 DATED 22.07.2022 SENT BY THE ASSISTANT WILDLIFE WARDEN, CHIMMINY WILDLIFE SANCTUARY TO WILDLIFE WARDEN, PEECHI

WILDLIFE DIVISION



	2024:KER:84012
Annexure A10	TRUE COPY OF ORDER NO.E1-4397/13 DATED 09.08.2019 ISSUED BY THE 4 TH RESPONDENT.
Annexure A11	TRUE COPY OF THE ORDER NO.E1-129/2021 DATED 05.08.2022 ISSUED BY THE 4 TH RESPONDENT.
Annexure R3(a)	TRUE COPY OF THE ORDER NO.E1-65/2004 DATED 10.08.2010 OF THE DIVISIONAL FOREST OFFICER, MAKAYATTOOR
Annexure R3(c)	TRUE COPY OF THE LETTER NO.79/F1/2017/FOREST DATED 23.02.2018 ISSUED BY THE PRINCIPAL SECRETARY, ADDITIONAL PRINCIPAL CHIEF FOREST CONSERVATOR (ADMIN), THIRUVANANTHAPU- RAM.
Exhibit P1	TRUE PHOTOCOPY OF THE ORIGINAL APPLICATION (AMENDED) OA(EKM) NO.1095/2022 ALONG WITH ANNEXURES.
Exhibit P2	TRUE COPY OF THE INTERIM ORDER DATED 26.07.2022 IN OA(EKM) NO.1095/2022
Exhibit P3	TRUE PHOTOCOPY OF THE ORDER DATED 22.08.2022 IN OP(KAT) NO.283/2022
Exhibit P4	TRUE PHOTOCOPY OF THE GOVERNMENT ORDER GO (MS.). NO.652/62 DATED 29.11.1962 OF THE SPECIAL RULES FOR THE KERALA FOREST SUBORDINATE SERVICE RULES, 1962.
Exhibit P5	TRUE PHOTOCOPY OF THE GOVERNMENT ORDER GO(P) NO.60/2010/F&WLD DATED 30.08.2010 OF THE SPECIAL RULES FOR THE KERALA FOREST SUBORDINATE SERVICE RULES, 2010 (HEREIN AFTER REFERRED TO AS SPECIAL RULES, 2010 ONLY)
Exhibit P6	TRUE PHOTOCOPY OF THE G.O. (P) NO.84/2014 /F&WLD DATED 20.09.2014
Exhibit P7	TRUE PHOTOCOPY OF THE G.O. (RT) NO.479/2013/FOR- EST DATED 27.11.2013
Exhibit P8	TRUE COPY OF THE RELEVANT PAGE OF THE



APPLICANT'S SERVICE BOOK WHEREIN THE DETAILS OF PASSING OF TESTS ENTERED BY THE COMPETENT OFFICER OF THE DEPARTMENT DATED NIL.

Exhibit P9

TRUE PHOTOCOPY OF THE ORDER OF DECLARATION OF PROBATION PERTAINING TO ORDER NO. TE-1314/2014 DATED 26-2-2014 OF DIVISIONAL FOREST OFFICER, THRISSUR

Exhibit P10

TRUE COPY OF THE ORDER NOS. E1-4397/13 DATED 9-8-2019 ISSUED BY THE CHIEF CONSERVATOR OF FOREST, CENTRAL CIRCLE, THRISSUR

Exhibit P10(a)

AFFIDAVIT 2TRUE PHOTOCOPIES OF THE PROMOTIONS PERTAINING ORDER NOS. E1-4397/13 DATED 2-11-2019 ISSUED BY THE CHIEF CONSERVATOR OF FOREST, CENTRAL CIRCLE, THRISSUR

Exhibit P10(b)

TRUE PHOTOCOPIES OF THE PROMOTIONS
PERTAINING ORDER NOS. E1-129/21 DATED 14-12021 ISSUED BY THE CHIEF CONSER- VATOR OF
FOREST, CENTRAL CIRCLE, THRISSUR

Exhibit P10(c)

TRUE PHOTOCOPIES OF THE PROMOTIONS
PERTAINING ORDER NOS. E1-129/21 DATED 24-52021 ISSUED BY THE CHIEF CONSER- VATOR OF
FOREST, CAFFIDAVIT & PETITION FOR ACCEPTING
EXHIBIT ENTRAL CIRCLE, THRISSUR

Exhibit P10(d)

TRUE PHOTOCOPIES OF THE PROMOTIONS
PERTAINING ORDER NOS. E1-129/21 DATED 9-62021 ISSUED BY THE CHIEF CONSER- VATOR OF
FOREST, CENTRAL CIRCLE, THRISSUR

Exhibit P10(e)

TRUE PHOTOCOPIES OF THE PROMOTIONS
PERTAINING ORDER NOS. E1-129/21 DATED 2611-2021 ISSUED BY THE CHIEF CON- SERVATOR
OF FOREST, CENTRAL CIRCLE, THRISSUR

Exhibit P11

TRUE COPY OF THE REPLY STATEMENT DATED 16.02.2023 FILED ON BEHALF OF THE 1 ST RESPONDENT.



Exhibit P12 TRUE COPY OF THE REPLY STATEMENT DATED

22.08.2022 FILED BY THE 3 RD RESPONDENT

ALONG WITH ANNEXURES

Exhibit P13 TRUE PHOTOCOPY OF THE ORDER DATED

01.12.2023 IN OA(EKM) NO.1095/2022



APPENDIX OF OP(KAT) 15/2024

PETITIONER'S ANNEXURES

TRUE COPY OF G.O.[P] NO.60/2010/F&WLD DATED Annexure A1 30/8/2010 ISSUED BY THE 1ST RESPONDENT TRUE COPY OF G.O.[P] NO.84/2014/F&WLD DATED Annexure A2 20/9/2014 TRUE COPY OF THE EXTRACT OF ORDER NO.E1-Annexure A3 625/2016 DATED 7/12/2020 ISSUED BY THE 4TH RESPONDENT ALONG WITH THE EXTRACT OF THE SENIORITY LIST OF BEAT FOREST OFFICERS AS ON 1/102016 TRUE COPY OF ORDER NO.E1-3622/2021 DATED Annexure A4 5/10/2021 ISSUED BY THE 4TH RESPONDNENT Annexure A5 TRUE COPY OF E1-4397/13 DATED 7/3/2019 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE. Annexure A6 TRUE COPY OF THE ORDER NO.E1-129/2021 DATED 11/8/2021 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE TRUE COPY OF ORDER NO.E1-129/21 DATED Annexure A7 15/7/2022 SENT BY THE 4TH RESPONDENT TO THE VARIOUS DIVISIONAL FOREST OFFICERS IN CENTRAL CIRCLE TRUE COPY OF THE REPRESENTATION Annexure A8 DATED21/7/2022 SENT BY THE APPLICANT TO THE 4TH RESPONDENT ALONG WITH THE POSTAL RECEIPT

Annexure A9 TRUE COPY OF THE LETTER NO.CWS-18/2022

DATED 22/7/2022 SENT BY THE ASST. WILD LIFE WARDEN, CHIMMINY WILD LIFE SANCTUARY TO WILD LIFE WARDEN, PEECHI WILD LIFE DIVISION.



	2024: KER: 84012
Annexure A10	TRUE COPY OF ORDER NO.E1-4397/13 DATED 9/8/2019 ISSUED BY THE 4TH RESPONDENT
Annexure All	TRUE COPY OF THE ORDER NO.E1-129/2021 DATED 5/8/2022 ISSUED BY THE 4TH RESPONDENT
Exhibit P1	TRUE COPY OF THE AMENDED ORIGINAL APPLICATION IN O.A.[EKM] NO.1095/2022 DATED 23/07/2022 FILED BEFORE THE KERALA ADMINISTRATIVE TRIBUNAL, ADDL. BENCH, ERNAKULAM
Exhibit P2	TRUE COPY OF THE REPLY STATEMENT FILED BY THE 1ST RESPONDENT DATED 16/2/2023
Exhibit P3	TRUE COPY OF THE ORDER DATED 1/12/2023 IN O.A [EKM] NO.1095/2022 OF THE KERALA

ERNAKULAM

ADMINISTRATIVE TRIBUNAL, ADDL. BENCH,